

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-06(PB)/2018

IN THE MATTER OF:

IBM India Pvt. Ltd.

Vs

.... **APPLICANT / PETITIONER**

Global Infonet Distribution Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 19.01.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

**Mr. Mustafa Motiwala, Mr. Shwetabh
Sinha, Ms. Ashmi Mohan, Advocates**

For the Respondent(s):-

ORDER

In pursuance of last order, an affidavit has been filed stating that the Financial Creditor is not an NBFC. The affidavit is taken on record.

CA-37(PB)/2018

The application is allowed and the documents are taken on record subject to just exceptions.

Notice to show cause for 1st February, 2018 to the respondents be issued as to why this application be not admitted. Process dasti.

List the matter on 1st February, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)